

**MINUTES OF THE MEETING No. 27/13 dated 3.10.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG**

**NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-**

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem Div)
2. Shri Nand Lal, Sr. Development Officer, DIPP
3. Shri Parveen Sharma, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.26/13 for confirmation and confirmed and adopted the same without any change.

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| Case No M-87<br>NC No.27/13<br>Dated 3.10.2012 | M/s Aron Universals Ltd, Bangalore.<br><br>1) F.No.01/83/50/685/AM09/DES-IV<br>RLA F.No.07/24/40/243/AM09<br>Lic.No.0710059148 dated 18.8.2008<br><br>2) F.No.01/83/50/585/AM09/DES-IV<br>RLA F.No.07/24/40/0071/AM09<br>Lic.No.0710057643 dated 29.5.2008<br><br>3) F.No.01/83/50/586/AM09/DES-IV<br>RLA F.No.07/24/40/0072/AM09<br>Lic.No.0710057644 dated 29.5.2008 |
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4) F.No.01/83/50/584/AM09/DES-IV  
RLA F.No.07/24/40/705/AM08  
Lic.No.0710055388 dated 10.1.2008

The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/52/2007-Ch.II dated 1.10.2012 decided to approve the cases, as under :-

| Export Item                                                                    | Qty. | Import Item                                                                 | Qty.     |
|--------------------------------------------------------------------------------|------|-----------------------------------------------------------------------------|----------|
| Pigment Red 106<br>Pigment (Petro<br>Hydrocarbon Resins<br>Matrix content 90%) | 1 Kg | 1. Petroleum Resin                                                          | 0.900 Kg |
|                                                                                |      | 2. Optical Brightener (2,5-bis<br>(5-tertbuty 1-2-benzoxazoly<br>thiophene) | 0.010 Kg |
|                                                                                |      | 3. Azo Dye-Solvent Red 1                                                    | 0.066 Kg |
|                                                                                |      | 4. Basic dye (Rhodamine A)                                                  | 0.020 Kg |

Only for regularization purpose; as the licenses had already expired, no further imports shall be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No M-88<br>NC No.27/13<br>Dated 3.10.2012 | M/ s Modern Insecticides Ltd,<br>F.No.01/83/162/666/AM12/DES-IV<br>RLA F.No.30/24/40/0049/AM07<br>Lic.No.3010049756 dated 14.11.2006 |
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The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/8/2010-Ch.II dated 31.8.2012 decided to approve the case, as under :-

| Export Item          | Qty. | Import Item                                  | Qty.     |
|----------------------|------|----------------------------------------------|----------|
| Chlorpyriphos 48% EC | 1 Kg | 1. Chloropyriphos Technical<br>(94% Minimum) | 0.511 Kg |
|                      |      | 2. Emulsifier                                | 0.050 Kg |
|                      |      | 3. Aromax                                    | 0.600 Kg |

Only for regularization purpose; as the license had already expired, no further imports shall be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No M-89<br>NC No.27/13<br>Dated 3.10.2012 | M/ s Hindustan Composites Ltd, Mumbai<br>F.No.01/83/50/833/AM11/DES-IV<br>RLA F.No.03/94/40/553/AM07<br>Lic.No.0310612495 dated 25.1.2011 |
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The Committee considered the case as per agenda. Committee, based on the written observations made by the Technical Authority, Department of Industrial Policy & Promotion, discussed the case, and decided not to agree to the enhancement of norms, as the earlier norms were fixed by the Norms Committee on the basis of the firm's own Certificate (production and consumption) for the year 2009-10 and 2010-11. Committee, therefore, rejected the case, and decided to maintain status quo.

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| Case No M-90<br>NC No.27/13<br>Dated 3.10.2012 | M/ s Reliance Industries Ltd,<br>F.No.01/83/50/283/AM11/DES-IV<br>RLA F.No.03/95/40/170/AM11<br>Lic.No.0310583580 dated 14.7.2010 |
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Committee considered the case as per agenda. The Committee noted that the firm has furnished Central Excise Data for 3 years vide their letter dated 11.9.2012 and the same has been sent to TA (C&PC), Chemical Division, on 25.09.2012, for comments. Accordingly, the case may be re-listed on 24.10.2012.

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| Case No M-91<br>NC No.27/13<br>Dated 3.10.2012 | M/ s Navneet Publications (I) Ltd, Mumbai<br>F.No.01/83/162/1008/AM12/DES-IV |
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The Committee considered the case as per agenda. Committee noted that the Technical Authority, Department of Industrial Policy & Promotion, has called for additional information from CAPEXIL to further consider the request of the firm for amendment of

SION A 1578. The revised recommendations of the TA, DIPP, dated 11.09.2012, based on the additional information supplied by CAPEXCIL, were deliberated in the meeting and Committee decided to process the case again for submission to DGFT.

**Office of Directorate General of Foreign Trade  
New Delhi -0**

**MEETING NUMBER : 27/83-ALC1/2012 MEETING DATE : 03.10.2012**

**Para 4.7 Decision(DRAFT)**

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|  | <b>Case No.:6/20/83-ALC1/2008</b> | Party Name:ST. ANNES CASHEW INDUSTRIES | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
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| 1                                                                                                                                                                                                                                | HQ File :01/83/050/00638/AM09/ | RLA File :53/81/040/00002/AM09/ | Lic.No/Date:5310006105<br>01.08.2008 | Defer<br>Date:31.10.2012 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 31.10.2012. |                                |                                 |                                      |                          |

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| 2                                                                                                                                                                                                                                  | <b>Case No.:8/23/83-ALC1/2012</b> | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                    | HQ File :01/83/050/00408/AM13/    | RLA File :03/95/040/00924/AM09/   | Lic.No/Date:0310505792<br>05.02.2009       | Defer<br>Date:31.10.2012    |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                   |                                   |                                            |                             |

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| 3                                                                                                                                                                                                                                                                                                                                                                                                                                             | <b>Case No.:46/47/83-ALC1/2011</b> | Party Name:JJ.PACKAGERS PVT. LTD., | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                               | HQ File :01/83/050/00835/AM12/     | RLA File :15/24/040/00006/AM11/    | Lic.No/Date:1510012639<br>14.03.2011       | Defer<br>Date:31.10.2012    |
| <b>Decision :</b> The Committee considered the case as per agenda. The representative of Deptt. of C&PC(PC.Div) forwarded written comments vide U.O No.46011/15/2009-PC-II dated 12/6/2005. The Committee noted that the written comments do not match with the particulars of items mentioned in the application/license. Letter issued to TA on 20.7.2012. Reminder to TA on 12.9.2012. Accordingly the case may be re-listed on 31/10/2012 |                                    |                                    |                                            |                             |

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| 4                                                                                                                                                                                                                                | <b>Case No.:71/51/83-ALC1/2010</b> | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                  | HQ File :01/83/050/01062/AM11/     | RLA File :10/24/040/00127/AM11/        | Lic.No/Date:1010042112<br>14.03.2011       | Defer<br>Date:31.10.2012    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 31.10.2012. |                                    |                                        |                                            |                             |

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| 5 | <b>Case No.:48/51/83-ALC1/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:VENUS ETHOXYETHERS PVT.LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00945/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :17/24/040/00142/AM08/        | Lic.No/Date:1710004234<br>16.06.2011       | Defer<br>Date:31.10.2012    |
|   | <b>Decision:</b> The Committee considered the case as per agenda. Committee noted that the case does not pertain to C&PC (Chemicals Division) and that the case sent to C&PC (Chemicals) by this Office on 26.03.2012, has been re-directed to C&PC (PC Div.) on 4.5.2012. However, complete set of application has been requested on 24.09.2012 by PC Division which has also been issued to TA, Department of C&PC (PC Div) on 10.10.2012. Accordingly the case may be re-listed on 31.10.2012. |                                        |                                            |                             |

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| 6 | <b>Case No.:20/25/83-ALC1/2011</b>                                                                                                                                                                                                                         | Party Name:LIBERTY WHITEWARE LTD., | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00457/AM12/                                                                                                                                                                                                                             | RLA File :05/23/040/00168/AM12/    | Lic.No/Date:0510298190<br>29.07.2011       | Defer<br>Date:31.10.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and noted that reply from the firm from the firm has been received and sent to DIPP on 25.9.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 31.10.2012. |                                    |                                            |                             |

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| 7 | <b>Case No.:16/3/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:WELSET PLAST EXTRUSIONS PVT.LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00019/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :03/95/040/00618/AM12/             | Lic.No/Date:0310668494<br>02.12.2011       | Defer<br>Date:31.10.2012    |
|   | <b>Decision:</b> The Committee considered the case as per agenda. The representative of Deptt. of C&PC (PC-Div) forwarded written comments vide U.O No.46011/76/2012-PC-II dated 20/6/2005. The Committee noted that export product mentioned in the written comments does not match with the export product mentioned in the application. U.O. issued to TA on 23.7.2012 Reminder to TA issued on 16.8.2012. Another reminder to TA on 12.10.2012. Accordingly the case may be re-listed on 31/10/2012 |                                             |                                            |                             |

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|  | <b>Case No.:22/51/83-ALC1/2011</b> | Party Name:EVERPLUS PLASTICS PVT. | Meet No/Date:27/83-ALC1/2012 | <b>Status:Case</b> |
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| 8 |                                                                                                                                                                                                                                                                                     | LTD.                            | 03.10.2012                           | Deferred                 |
|   | HQ File :01/83/050/00919/AM12/                                                                                                                                                                                                                                                      | RLA File :08/24/040/00205/AM12/ | Lic.No/Date:0810107664<br>11.01.2012 | Defer<br>Date:31.10.2012 |
|   | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.5.2012. Reminder to TA issued on 16.8.2012 and 12.10.2012. Accordingly the case may be re-listed on 31.10.2012. |                                 |                                      |                          |

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| Case No.:4/51/83-ALC1/2011                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:TCPL PACKAGING LIMITED                                                                                                 | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | Status:Case<br>Approved |       |                     |          |    |                                                                                                                                   |                                     |    |                                                                                                                                |                                    |       |                     |          |    |                                         |                |
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| HQ File :01/83/050/00901/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :03/95/040/00853/AM12/                                                                                                   | Lic.No/Date:0310676334<br>12.01.2012       | Defer Date:             |       |                     |          |    |                                                                                                                                   |                                     |    |                                                                                                                                |                                    |       |                     |          |    |                                         |                |
| <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Note dt. 1.10.2012, the Committee decided to approve the case, on repeat basis, as under:-<br><br><u>Export Item:</u><br><table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Cigarette Packaging Material Multi Coloured, Embossed, cut to size for Hinge Lid Blanks (HLB) (200 GSM +/- 10%) of Relevant Board</td><td>6,12,64,500 Nos<br/>(2,81,204.06 Kg)</td></tr><tr><td>2.</td><td>Cigarette Packaging Material Multi Coloured, Embossed, cut to size for Outer Cartons (CBO) (200 GSM +/- 10%) of Relevant Board</td><td>61,26,450 Nos.<br/>(1,18,669.34 Kg)</td></tr></table><br><u>Import Item</u><br><table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Relevant Coated Paper / Paper Board for</td><td>3,31,820.78 Kg</td></tr></table> |                                                                                                                                   |                                            |                         | S.No. | Description of Item | Quantity | 1. | Cigarette Packaging Material Multi Coloured, Embossed, cut to size for Hinge Lid Blanks (HLB) (200 GSM +/- 10%) of Relevant Board | 6,12,64,500 Nos<br>(2,81,204.06 Kg) | 2. | Cigarette Packaging Material Multi Coloured, Embossed, cut to size for Outer Cartons (CBO) (200 GSM +/- 10%) of Relevant Board | 61,26,450 Nos.<br>(1,18,669.34 Kg) | S.No. | Description of Item | Quantity | 1. | Relevant Coated Paper / Paper Board for | 3,31,820.78 Kg |
| S.No.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Description of Item                                                                                                               | Quantity                                   |                         |       |                     |          |    |                                                                                                                                   |                                     |    |                                                                                                                                |                                    |       |                     |          |    |                                         |                |
| 1.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Cigarette Packaging Material Multi Coloured, Embossed, cut to size for Hinge Lid Blanks (HLB) (200 GSM +/- 10%) of Relevant Board | 6,12,64,500 Nos<br>(2,81,204.06 Kg)        |                         |       |                     |          |    |                                                                                                                                   |                                     |    |                                                                                                                                |                                    |       |                     |          |    |                                         |                |
| 2.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Cigarette Packaging Material Multi Coloured, Embossed, cut to size for Outer Cartons (CBO) (200 GSM +/- 10%) of Relevant Board    | 61,26,450 Nos.<br>(1,18,669.34 Kg)         |                         |       |                     |          |    |                                                                                                                                   |                                     |    |                                                                                                                                |                                    |       |                     |          |    |                                         |                |
| S.No.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Description of Item                                                                                                               | Quantity                                   |                         |       |                     |          |    |                                                                                                                                   |                                     |    |                                                                                                                                |                                    |       |                     |          |    |                                         |                |
| 1.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Relevant Coated Paper / Paper Board for                                                                                           | 3,31,820.78 Kg                             |                         |       |                     |          |    |                                                                                                                                   |                                     |    |                                                                                                                                |                                    |       |                     |          |    |                                         |                |



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|    | Cigarette Packaging Material Multi Coloured, Embossed, cut to size for Hinge Lid Blanks (HLB) of Relevant GSM (200 GSM+/-10%)                                       |                             |
| 2. | Relevant Coated Paper / Paper Board for Cigarette Packaging Material Multi Coloured, Embossed, cut to size for Outer Cartons (CBO) of relevant GSM (200 GSM +/-10%) | 1,40,029.82 Kg              |
| 3. | Printing Ink / Varnish                                                                                                                                              | 10% of FOB value of exports |
| 4. | Printing Embossing / Cutting / Creasing Cylinders and Printing Plates                                                                                               | 5% of FOB value of exports  |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 10 | <b>Case No.:53/47/83-ALC1/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:GUJARAT NRE COKE LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00842/AM12/                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :02/24/040/00175/AM12/  | Lic.No/Date:0210172551<br>17.01.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The Committee noted that Deptt of Steel vide letter No.1(8).2012-TW dated 23.4.2012, returned the application and consequently it was referred to Deptt. of Coal. U.O. issued on 17.5.2012. A reminder to M/o Coal issued on 23.7.2012 by this office. Another reminder to M/o Coal on 12.9.2012 and 12.10.2012. Accordingly the case may be re-listed on 31.10.2012. |                                  |                                            |                             |

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| 11 | <b>Case No.:19/51/83-ALC1/2011</b>                                                                                                                                                                                                                  | Party Name:LONA INDUSTRIES LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00916/AM12/                                                                                                                                                                                                                      | RLA File :03/95/040/00748/AM12/    | Lic.No/Date:0310678190<br>23.01.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided to re-examine the case on file along with recommendations of Deptt. of C&PC(Chem.Div) and defer the case for four weeks. Committee further decided to call |                                    |                                            |                             |

for Central Excise Data (Production/Consumption). A letter issued on 23.7.2012 by this office. Reminder dated 12.9.2012 to firm by this office. Accordingly the case may be re-listed on 31.10.2012

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| 12 | <b>Case No.:28/51/83-ALC1/2011</b>                                                                                                                                                                                                                                                                                      | Party Name:KALPATARU ORGANICS PVT. LTD., | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00925/AM12/                                                                                                                                                                                                                                                                                          | RLA File :03/94/040/00889/AM12/          | Lic.No/Date:0310680296<br>06.02.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The Committee noted that the information provided by the firm is incomplete and TA, C&PC(Chem.Div) has issued another D/L to firm on 31.7.2012. Reminder dated 12.9.2012 issued by this office. Accordingly the case may be re-listed on 31.10.2012. |                                          |                                            |                             |

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| 13 | <b>Case No.:46/51/83-ALC1/2011</b>                                                                                                                                                                                                                                                                                                                                        | Party Name:RELIANCE INDUSTRIES LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00943/AM12/                                                                                                                                                                                                                                                                                                                                            | RLA File :03/95/040/00919/AM12/     | Lic.No/Date:0310685722<br>12.03.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> Committee considered the case as per agenda. The Committee noted that the firm has furnished Central Excise Data for 3 years vide their letter dated 11.9.2012 and the same has been sent to TA (C&PC), Chemical Division, on 25.09.2012, for comments. As requested by TA (C&PC), Committee decided defer the case and may be re-listed on 31.10.2012. |                                     |                                            |                             |

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| 14 | <b>Case No.:13/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00413/AM13/                                                                                                                                                                                                     | RLA File :17/24/040/00109/AM12/        | Lic.No/Date:1710004871<br>13.03.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                        |                                            |                             |

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| <b>Case No.:23/23/83-ALC1/2012</b> | Party Name:ESTEEM INDUSTRIES PVT. | Meet No/Date:27/83-ALC1/2012 | <b>Status:Case</b> |
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| 15 |                                                                                                                                                                                                                                    | LTD,                            | 03.10.2012                           | <b>Deferred</b>          |
|    | HQ File :01/83/050/00423/AM13/                                                                                                                                                                                                     | RLA File :17/24/040/00110/AM12/ | Lic.No/Date:1710004872<br>13.03.2012 | Defer<br>Date:31.10.2012 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                 |                                      |                          |

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| 16 | <b>Case No.:32/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00432/AM13/                                                                                                                                                                                                     | RLA File :17/24/040/00108/AM12/        | Lic.No/Date:1710004870<br>13.03.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                        |                                            |                             |

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| 17 | <b>Case No.:64/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00464/AM13/                                                                                                                                                                                                     | RLA File :17/24/040/00115/AM12/        | Lic.No/Date:1710004877<br>15.03.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                        |                                            |                             |

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| 18 | <b>Case No.:31/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00431/AM13/                                                                                                                                                                                                     | RLA File :17/24/040/00116/AM12/        | Lic.No/Date:1710004881<br>19.03.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                        |                                            |                             |

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|  | <b>Case No.:35/3/83-ALC1/2012</b> | Party Name:KANDLA ENERGY AND | Meet No/Date:27/83-ALC1/2012 | <b>Status:Case</b> |
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| 19 |                                                                                                                                                                                                                                                                                                                                                                                | CHEMICALS LIMITED               | 03.10.2012                           | Rejected    |
|    | HQ File :01/83/050/00038/AM13/                                                                                                                                                                                                                                                                                                                                                 | RLA File :05/23/040/00525/AM12/ | Lic.No/Date:0510320962<br>26.03.2012 | Defer Date: |
|    | <p><b>Decision :</b>The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 18/6/2012 issued by Deptt. of C&amp;PC(PC Div) followed by reminder dated 16.8.2012 issued by this office .</p> <p>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</p> |                                 |                                      |             |

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| 20 | <b>Case No.:21/3/83-ALC1/2012</b>                                                                                                                                                                                                                                                             | Party Name:ATLANTIC CARE<br>CHEMICALS | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00024/AM13/                                                                                                                                                                                                                                                                | RLA File :10/24/040/00085/AM12/       | Lic.No/Date:1010048934<br>27.03.2012       | Defer<br>Date:31.10.2012        |
|    | <p><b>Decision :</b>The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&amp;PC(PC.Div) on 30.4.2012. Reminder issued to TA on 16.8.2012 and 12.10.2012. Accordingly the case may be re-listed on 31.10.2012.</p> |                                       |                                            |                                 |

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| 21 | <b>Case No.:24/23/83-ALC1/2012</b>                                                                                                                                                                                                           | Party Name:ESTEEM INDUSTRIES PVT.<br>LTD, | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00424/AM13/                                                                                                                                                                                                               | RLA File :17/24/040/00002/AM13/           | Lic.No/Date:1710004937<br>18.04.2012       | Defer<br>Date:31.10.2012        |
|    | <p><b>Decision :</b>The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&amp;PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012.</p> |                                           |                                            |                                 |

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| 22 | <b>Case No.:44/23/83-ALC1/2012</b>                                                                                                                                                                                                           | Party Name:ESTEEM INDUSTRIES PVT.<br>LTD, | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00444/AM13/                                                                                                                                                                                                               | RLA File :17/24/040/00004/AM13/           | Lic.No/Date:1710004939<br>18.04.2012       | Defer<br>Date:31.10.2012        |
|    | <p><b>Decision :</b>The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&amp;PC(Chem.Div) on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012.</p> |                                           |                                            |                                 |

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| 23 | <b>Case No.:45/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00445/AM13/                                                                                                                                                                                                     | RLA File :17/24/040/00003/AM13/        | Lic.No/Date:1710004938<br>18.04.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                        |                                            |                             |

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| 24 | <b>Case No.:63/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00463/AM13/                                                                                                                                                                                                     | RLA File :17/24/040/00001/AM13/        | Lic.No/Date:1710004936<br>18.04.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                        |                                            |                             |

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| 25 | <b>Case No.:61/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00461/AM13/                                                                                                                                                                                                     | RLA File :17/24/040/00006/AM13/        | Lic.No/Date:1710004951<br>24.04.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                        |                                            |                             |

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| 26 | <b>Case No.:62/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00462/AM13/                                                                                                                                                                                                     | RLA File :17/24/040/00007/AM13/        | Lic.No/Date:1710004952<br>24.04.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                        |                                            |                             |

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| 27 | <b>Case No.:7/11/83-ALC1/2012</b>                                                                                                                                                                                                | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00219/AM13/                                                                                                                                                                                                   | RLA File :10/24/040/00005/AM13/        | Lic.No/Date:1010049570<br>11.05.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 31.10.2012. |                                        |                                            |                             |

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| 28 | <b>Case No.:40/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00440/AM13/                                                                                                                                                                                                     | RLA File :17/24/040/00012/AM13/        | Lic.No/Date:1710004992<br>17.05.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                        |                                            |                             |

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| 29 | <b>Case No.:4/15/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                             | Party Name:STONEMEN CRAFTS INDIA (P) LTD | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00276/AM13/                                                                                                                                                                                                                                                                                                | RLA File :06/24/040/00007/AM13/          | Lic.No/Date:0610027110<br>18.05.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 4.9.2012 issued by DIPP. Reminder to firm dated 12.10.2012 issued by this office. Accordingly the case may be re-listed on 31.10.2012. |                                          |                                            |                             |

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| 30 | <b>Case No.:6/11/83-ALC1/2012</b>                                                                                                                                                                                                            | Party Name:B & A PACKAGING INDIA LIMITED, | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00218/AM13/                                                                                                                                                                                                               | RLA File :02/24/040/00022/AM13/           | Lic.No/Date:0210177793<br>21.05.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 3.10.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 31.10.2012. |                                           |                                            |                             |



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| 31 | <b>Case No.:5/11/83-ALC1/2012</b>                                                                                                                                                                              | Party Name:MASTURLAL PRIVATE LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00217/AM13/                                                                                                                                                                                 | RLA File :07/24/040/00068/AM13/      | Lic.No/Date:0710088423<br>24.05.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.8.2012. Accordingly the case may be re-listed on 31.10.2012. |                                      |                                            |                             |

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| 32 | <b>Case No.:9/23/83-ALC1/2012</b>                                                                                                                                                                                                  | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00409/AM13/                                                                                                                                                                                                     | RLA File :34/24/040/00023/AM13/         | Lic.No/Date:3410034267<br>30.05.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                         |                                            |                             |

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| 33 | <b>Case No.:4/11/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                    | Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00216/AM13/                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/00164/AM13/                      | Lic.No/Date:0310697149<br>01.06.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.8.2012 issued by DIPP. Reminder dated 12.9.2012 issued by this office. Accordingly the case may be re-listed on 31.10.2012. |                                                      |                                            |                             |

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| 34 | <b>Case No.:18/23/83-ALC1/2012</b>                                                                                             | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00418/AM13/                                                                                                 | RLA File :10/24/040/00015/AM13/        | Lic.No/Date:1010049969<br>15.06.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and |                                        |                                            |                             |

sent to Spices Board on 8.10.2012. Accordingly the case may be re-listed on 31.10.2012.

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| 35 | <b>Case No.:2/15/83-ALC1/2012</b>                                                                                                                                                                                                                                                        | Party Name:THERMAX LTD.,        | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00274/AM13/                                                                                                                                                                                                                                                           | RLA File :31/83/040/00052/AM13/ | Lic.No/Date:3110054856<br>27.06.2012       | Defer<br>Date:31.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10.9.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 31.10.2012. |                                 |                                            |                                 |

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| 36 | <b>Case No.:66/23/83-ALC1/2012</b>                                                                                                                                                                                     | Party Name:KANCOR INGREDIENTS<br>LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00466/AM13/                                                                                                                                                                                         | RLA File :10/24/040/00027/AM13/          | Lic.No/Date:1010050227<br>28.06.2012       | Defer<br>Date:31.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                          |                                            |                                 |

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| 37 | <b>Case No.:34/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:VIVIMED LABS LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00434/AM13/                                                                                                                                                                                                     | RLA File :09/24/040/00168/AM13/ | Lic.No/Date:0910053164<br>03.07.2012       | Defer<br>Date:31.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                 |                                            |                                 |

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| 38 | <b>Case No.:67/23/83-ALC1/2012</b> | Party Name:STERICON PHARMA<br>PVT.LTD., | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00467/AM13/     | RLA File :07/24/040/00154/AM13/         | Lic.No/Date:0710089457<br>04.07.2012       | Defer<br>Date:31.10.2012        |
|    |                                    |                                         |                                            |                                 |



**Decision :**The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012.

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| 39 | <b>Case No.:17/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00417/AM13/                                                                                                                                                                                                     | RLA File :03/95/040/00228/AM13/   | Lic.No/Date:0310700954<br>05.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                   |                                            |                             |

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| 40 | <b>Case No.:33/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:VIVIMED LABS LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00433/AM13/                                                                                                                                                                                                     | RLA File :09/24/040/00181/AM13/ | Lic.No/Date:0910053209<br>06.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                 |                                            |                             |

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| 41 | <b>Case No.:70/23/83-ALC1/2012</b>                                                                                                                                                                             | Party Name:PRAVIN CHHAPERIA<br>MR(PROP.M/S.CHHAPERIA INTL CO) | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00470/AM13/                                                                                                                                                                                 | RLA File :07/24/040/00153/AM13/                               | Lic.No/Date:0710089530<br>09.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                                               |                                            |                             |

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| 42 | <b>Case No.:74/23/83-ALC1/2012</b> | Party Name:PLASTICHEMIX INDUSTRIES | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00474/AM13/     | RLA File :34/24/040/00016/AM13/    | Lic.No/Date:3410034581<br>10.07.2012       | Defer<br>Date:31.10.2012    |
|    |                                    |                                    |                                            |                             |

**Decision :**The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012.

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| 43 | <b>Case No.:5/23/83-ALC1/2012</b>                                                                                                                                                                                                  | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00405/AM13/                                                                                                                                                                                                     | RLA File :30/24/040/00024/AM13/        | Lic.No/Date:3010087493<br>11.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                        |                                            |                             |

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| 44 | <b>Case No.:6/23/83-ALC1/2012</b>                                                                                                                                                                                                  | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00406/AM13/                                                                                                                                                                                                     | RLA File :30/24/040/00023/AM13/        | Lic.No/Date:3010087492<br>11.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                        |                                            |                             |

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| 45 | <b>Case No.:14/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00414/AM13/                                                                                                                                                                                                     | RLA File :03/94/040/00272/AM13/           | Lic.No/Date:0310701834<br>13.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                           |                                            |                             |

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|  | <b>Case No.:16/23/83-ALC1/2012</b> | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Approved</b> |
|  | HQ File :01/83/050/00416/AM13/     | RLA File :03/94/040/00276/AM13/           | Lic.No/Date:0310701838<br>13.07.2012       | Defer Date:                 |

**Decision :** The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/60/2011-Ch.II dated 7.2.2012 the Committee decided to approve the case on repeat basis, as under :-

46

| Export Item                  | Qty.   | Import Item                                                                                            | Qty.                             |
|------------------------------|--------|--------------------------------------------------------------------------------------------------------|----------------------------------|
| ZINCBRITE 160 C<br>BRIGHTNER | 1 Ltr. | 1. Epichlorohydrin<br>2. Lugalvan G 35<br>(Polyethylene Imine)<br>3. Polyvinyl Alcohol (Polysizer 173) | 0.515 Kg<br>0.028 Kg<br>0.025 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

47

|                                     |                                 |                                            |                                        |
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| <b>Case No.:</b> 68/23/83-ALC1/2012 | Party Name:FICUS PAX PVT. LTD., | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
| HQ File :01/83/050/00468/AM13/      | RLA File :07/21/040/00272/AM13/ | Lic.No/Date:0710089652<br>13.07.2012       | Defer<br>Date:31.10.2012               |

**Decision :**The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.9.2012. Accordingly the case may be re-listed on 31.10.2012.

48

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| <b>Case No.:</b> 27/23/83-ALC1/2012 | Party Name:DORF-KETAL CHEMICALS<br>INDIA PVT.LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:</b> Case<br><b>Approved</b> |
| HQ File :01/83/050/00427/AM13/      | RLA File :03/94/040/00237/AM13/                   | Lic.No/Date:0310701897<br>16.07.2012       | Defer Date:                            |

**Decision :** The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/176/2011-Ch.II dated 3.10.2012 the Committee decided to approve the case as under :-

| Export Item | Qty. | Import Item | Qty. |
|-------------|------|-------------|------|
|-------------|------|-------------|------|

|                                                                                                         |      |                   |      |
|---------------------------------------------------------------------------------------------------------|------|-------------------|------|
| As approved by NC                                                                                       | -do- | As approved by NC | -do- |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |      |                   |      |

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| 49 | <b>Case No.:69/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:CLEAROCK ENTERPRISES PVT LTD | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00469/AM13/                                                                                                                                                                                                     | RLA File :07/24/040/00175/AM13/         | Lic.No/Date:0710089768<br>19.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                         |                                            |                             |

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|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|-----------------------------|
| 50 | <b>Case No.:7/23/83-ALC1/2012</b>                                                                                                                                                                                                  | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00407/AM13/                                                                                                                                                                                                     | RLA File :30/24/040/00025/AM13/        | Lic.No/Date:3010087741<br>19.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                        |                                            |                             |

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| 51 | <b>Case No.:35/23/83-ALC1/2012</b>                                                                                                                                                                                               | Party Name:ARCHIDPLY INDUSTRIES LTD., | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00435/AM13/                                                                                                                                                                                                   | RLA File :08/24/040/00130/AM13/       | Lic.No/Date:0810113551<br>20.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                       |                                            |                             |

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| 52 | <b>Case No.:43/23/83-ALC1/2012</b> | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00443/AM13/     | RLA File :08/24/040/00106/AM13/          | Lic.No/Date:0810113624<br>23.07.2012       | Defer<br>Date:31.10.2012    |

**Decision :**The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012.

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| 53 | <b>Case No.:11/23/83-ALC1/2012</b>                                                                                                                                                                             | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00411/AM13/                                                                                                                                                                                 | RLA File :05/24/040/00119/AM13/    | Lic.No/Date:0510330483<br>24.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                    |                                            |                             |

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| 54 | <b>Case No.:20/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:EXCEL CROP CARE LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00420/AM13/                                                                                                                                                                                                     | RLA File :03/94/040/00274/AM13/    | Lic.No/Date:0310702878<br>24.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                    |                                            |                             |

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| 55 | <b>Case No.:19/23/83-ALC1/2012</b>                                                                                                                                                                             | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00419/AM13/                                                                                                                                                                                 | RLA File :05/24/040/00118/AM13/    | Lic.No/Date:0510330510<br>25.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                    |                                            |                             |

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| 56 | <b>Case No.:21/23/83-ALC1/2012</b> | Party Name:J.D. JONES & CO. PVT. LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00421/AM13/     | RLA File :02/24/040/00075/AM13/       | Lic.No/Date:0210180225<br>25.07.2012       | Defer<br>Date:31.10.2012    |

**Decision :**The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012.

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| 57 | <b>Case No.:</b> 22/23/83-ALC1/2012                                                                                                                                                                            | Party Name:J.D. JONES & CO. PVT. LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00422/AM13/                                                                                                                                                                                 | RLA File :02/24/040/00077/AM13/       | Lic.No/Date:0210180236<br>25.07.2012       | Defer<br>Date:31.10.2012               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                       |                                            |                                        |

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| 58 | <b>Case No.:</b> 46/23/83-ALC1/2012                                                                                                                                                                            | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00446/AM13/                                                                                                                                                                                 | RLA File :05/24/040/00127/AM13/    | Lic.No/Date:0510330511<br>25.07.2012       | Defer<br>Date:31.10.2012               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 1.10.2012. Accordingly the case may be re-listed on 31.10.2012. |                                    |                                            |                                        |

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| 59 | <b>Case No.:</b> 56/23/83-ALC1/2012                                                                                                                                                                                                | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00456/AM13/                                                                                                                                                                                                     | RLA File :03/94/040/00339/AM13/                | Lic.No/Date:0310703103<br>25.07.2012       | Defer<br>Date:31.10.2012               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                                |                                            |                                        |

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| 60 | <b>Case No.:</b> 57/23/83-ALC1/2012 | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00457/AM13/      | RLA File :03/94/040/00343/AM13/                | Lic.No/Date:0310703193<br>26.07.2012       | Defer<br>Date:31.10.2012               |
|    |                                     |                                                |                                            |                                        |

**Decision :**The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012.

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| 61 | <b>Case No.:71/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:KUTCH CHEMICAL INDUSTRIES LTD., | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00471/AM13/                                                                                                                                                                                                     | RLA File :34/24/040/00107/AM13/            | Lic.No/Date:3410034740<br>26.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                            |                                            |                             |

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| 62 | <b>Case No.:73/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:KUTCH CHEMICAL INDUSTRIES LTD., | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00473/AM13/                                                                                                                                                                                                     | RLA File :34/24/040/00108/AM13/            | Lic.No/Date:3410034741<br>26.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                            |                                            |                             |

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| 63 | <b>Case No.:58/23/83-ALC1/2012</b>                                                                                                                                                                             | Party Name:JB PLASTOCHEM PVT LTD | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00458/AM13/                                                                                                                                                                                 | RLA File :03/94/040/00298/AM13/  | Lic.No/Date:0310703419<br>27.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                  |                                            |                             |

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| 64 | <b>Case No.:12/23/83-ALC1/2012</b> | Party Name:KLJ ORGANIC LTD.     | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00412/AM13/     | RLA File :05/23/040/00146/AM13/ | Lic.No/Date:0510330830<br>30.07.2012       | Defer<br>Date:31.10.2012    |



**Decision :** The Committee considered the case as per agenda and discussed the technical comments of TA, C&PC (Chemicals) and deferred the case for want of clarity on the % age content of input item No.2 (Chlorine), in the norms recommended by TA. Accordingly, the case may be re-listed on 31.10.2012.

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| 65 | <b>Case No.:39/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:KLJ ORGANIC LTD.     | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00439/AM13/                                                                                                                                                                                                     | RLA File :05/23/040/00147/AM13/ | Lic.No/Date:0510330831<br>30.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.10.2012. Accordingly the case may be re-listed on 31.10.2012. |                                 |                                            |                             |

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|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|--------------------------------------------|---------------------------------------|
| 66 | <b>Case No.:59/23/83-ALC1/2012</b>                                                                                                                                                                             | Party Name:KA YGEE-LOPAREX INDIA PVT. LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/83/050/00459/AM13/                                                                                                                                                                                 | RLA File :03/94/040/00290/AM13/            | Lic.No/Date:0310703593<br>30.07.2012       | Defer<br>Date:03.10.2012              |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                            |                                            |                                       |

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|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|-----------------------------|
| 67 | <b>Case No.:72/23/83-ALC1/2012</b>                                                                                                                                                                             | Party Name:FUTURA CERAMICS PVT LTD | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00472/AM13/                                                                                                                                                                                 | RLA File :34/24/040/00093/AM13/    | Lic.No/Date:3410034756<br>30.07.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                    |                                            |                             |

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|  | <b>Case No.:38/23/83-ALC1/2012</b> | Party Name:SUD-CHEMIE INDIA PVT LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Approved</b> |
|  | HQ File :01/83/050/00438/AM13/     | RLA File :10/24/040/00029/AM13/      | Lic.No/Date:1010050758<br>01.08.2012       | Defer Date:                 |



**Decision :** The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/71/2012-Ch.II dated 3.10.2012 the Committee decided to approve the case as under :-

| Export Item                                                                                   | Qty. | Import Item                                                                         | Qty.                              |
|-----------------------------------------------------------------------------------------------|------|-------------------------------------------------------------------------------------|-----------------------------------|
| Hydro Desulphurization Catalysts Containing CoO: 3-4%, MoO3-13-15% & Balance alumina          | 1 Kg | 1. Special Grade Alumina Powder<br>2. Cobalt Metal<br>3. Molybdenum Trioxide        | 1.037 Kg<br>0.0289 Kg<br>0.147 Kg |
| Hydro Desulphurization Catalysts Containing CoO: 4-6%, MoO3: 19-21% & Balance alumina         | 1 Kg | 1. Special Grade Alumina Powder<br>2. Cobalt Metal<br>3. Molybdenum Trioxide        | 0.937 Kg<br>0.0414 Kg<br>0.210 Kg |
| Hydro Desulphurization Catalysts Containing: NiO:3.3-4.3%, MoO3: 16.5-18.5% & Balance alumina | 1 Kg | 1. Special Grade Alumina Powder<br>2. Nickel, Not Alloyed<br>3. Molybdenum Trioxide | 1.00 Kg<br>0.031 Kg<br>0.173 Kg   |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| <b>Case No.:47/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
| HQ File :01/83/050/00447/AM13/                                                                                                                                                                                                     | RLA File :03/94/040/00351/AM13/                | Lic.No/Date:0310703787<br>01.08.2012       | Defer<br>Date:31.10.2012    |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                                |                                            |                             |

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| 70                                                                                                      | Case No.:55/23/83-ALC1/2012                                                                                                                                                                                                                         |  | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. |  | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 |  | Status:Case Approved |  |
|                                                                                                         | HQ File :01/83/050/00455/AM13/                                                                                                                                                                                                                      |  | RLA File :03/94/040/00350/AM13/                |  | Lic.No/Date:0310703775<br>01.08.2012       |  | Defer Date:          |  |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/176/2011-Ch.II dated 3.10.2012 the Committee decided to approve the case as under :- |  |                                                |  |                                            |  |                      |  |
|                                                                                                         | Export Item                                                                                                                                                                                                                                         |  | Qty.                                           |  | Import Item                                |  | Qty.                 |  |
|                                                                                                         | As approved by NC-4                                                                                                                                                                                                                                 |  | -do-                                           |  | As approved by NC-4                        |  | -do-                 |  |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                     |  |                                                |  |                                            |  |                      |  |

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| 71 | <b>Case No.:28/23/83-ALC1/2012</b>                                                                                                                                                                             |  | Party Name:J.D. JONES & CO. PVT. LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00428/AM13/                                                                                                                                                                                 |  | RLA File :02/24/040/00085/AM13/       | Lic.No/Date:0210180517<br>02.08.2012       | Defer Date:31.10.2012       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 8.10.2012. Accordingly the case may be re-listed on 31.10.2012. |  |                                       |                                            |                             |

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| 72 | <b>Case No.:36/23/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                                             |  | Party Name:SUD-CHEMIE INDIA PVT LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status: Case Deferred</b> |
|    | HQ File :01/83/050/00436/AM13/                                                                                                                                                                                                                                                                                                                 |  | RLA File :10/24/040/00031/AM13/      | Lic.No/Date:1010050768<br>03.08.2012       | Defer Date:<br>31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that the export item description in the norms recommended by TA (C&PC) Chemicals is not clear and the Committee decided to defer the case for further clarity on the exact chemical name of the export item. Accordingly, the case may be re-listed on 31.10.2012. |  |                                      |                                            |                              |

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| 73 | <b>Case No.:37/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:SUD-CHEMIE INDIA PVT LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00437/AM13/                                                                                                                                                                                                     | RLA File :10/24/040/00030/AM13/      | Lic.No/Date:1010050760<br>03.08.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                      |                                            |                             |

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| 74 | <b>Case No.:48/23/83-ALC1/2012</b>                                                                                                                                                                                     | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00448/AM13/                                                                                                                                                                                         | RLA File :10/24/040/00038/AM13/        | Lic.No/Date:1010050774<br>03.08.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 25.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                        |                                            |                             |

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| 75 | <b>Case No.:10/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:K.PATEL CHEMO PHARMA PVT LTD | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00410/AM13/                                                                                                                                                                                                     | RLA File :03/94/040/00305/AM13/         | Lic.No/Date:0310704097<br>06.08.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                         |                                            |                             |

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| 76 | <b>Case No.:30/23/83-ALC1/2012</b>                                                                                                                                                                             | Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00430/AM13/                                                                                                                                                                                 | RLA File :03/95/040/00322/AM13/                     | Lic.No/Date:0310704110<br>06.08.2012       | Defer<br>Date:31.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                                     |                                            |                             |

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| 77 | <b>Case No.:</b> 54/23/83-ALC1/2012                                                                                                                                                                                                                | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:</b> Case<br><b>Approved</b> |
|    | HQ File :01/83/050/00454/AM13/                                                                                                                                                                                                                     | RLA File :03/94/040/00356/AM13/                | Lic.No/Date:0310704194<br>06.08.2012       | Defer Date:                            |
|    | <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/176/2011-Ch.II dated 5.3.2012 the Committee decided to approve the case as under :- |                                                |                                            |                                        |
|    | Export Item                                                                                                                                                                                                                                        | Qty.                                           | Import Item                                | Qty.                                   |
|    | As approved by NC-4                                                                                                                                                                                                                                | -do-                                           | As approved by NC-4                        | Do-                                    |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                            |                                                |                                            |                                        |

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| 78 | <b>Case No.:</b> 49/23/83-ALC1/2012                                                                                                                                                                                    | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00449/AM13/                                                                                                                                                                                         | RLA File :10/24/040/00039/AM13/         | Lic.No/Date:1010050817<br>07.08.2012       | Defer<br>Date:31.12.2012               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                         |                                            |                                        |

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| 79 | <b>Case No.:</b> 50/23/83-ALC1/2012                                                                                                                                                                                    | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00450/AM13/                                                                                                                                                                                         | RLA File :10/24/040/00035/AM13/         | Lic.No/Date:1010050815<br>07.08.2012       | Defer<br>Date:31.10.2012               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                         |                                            |                                        |

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| 80 | <b>Case No.:53/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:LANXESS INDIA PVT.LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00453/AM13/                                                                                                                                                                                                     | RLA File :03/95/040/00271/AM13/   | Lic.No/Date:0310704491<br>08.08.2012       | Defer<br>Date:31.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                   |                                            |                                 |

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| 81 | <b>Case No.:52/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:NICOMET INDUSTRIES LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00452/AM13/                                                                                                                                                                                                     | RLA File :03/95/040/00346/AM13/    | Lic.No/Date:0310704658<br>09.08.2012       | Defer<br>Date:31.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                    |                                            |                                 |

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| 82 | <b>Case No.:65/23/83-ALC1/2012</b>                                                                                                                                                                                                 | Party Name:KANDLA ENERGY AND<br>CHEMICALS LIMITED | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00465/AM13/                                                                                                                                                                                                     | RLA File :05/23/040/00168/AM13/                   | Lic.No/Date:0510331890<br>14.08.2012       | Defer<br>Date:31.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.10.2012. Accordingly the case may be re-listed on 31.10.2012. |                                                   |                                            |                                 |

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| 83 | <b>Case No.:1/23/83-ALC1/2012</b>                                                                                                                                                                                                          | Party Name:ARON UNIVERSAL LTD   | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00401/AM13/                                                                                                                                                                                                             | RLA File :07/24/040/00208/AM13/ | Lic.No/Date:0710090368<br>23.08.2012       | Defer<br>Date:31.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.10.2012 |                                 |                                            |                                 |

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| 84 | <b>Case No.:2/23/83-ALC1/2012</b>                                                                                                                                                                                                  | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00402/AM13/                                                                                                                                                                                                     | RLA File :03/95/040/00797/AM12/   | Lic.No/Date:0310706088<br>23.08.2012       | Defer<br>Date:31.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.10.2012. Accordingly the case may be re-listed on 31.10.2012. |                                   |                                            |                                 |

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| 85 | <b>Case No.:3/23/83-ALC1/2012</b>                                                                                                                                                                                                  | Party Name:CONNELL BROS. COMPANY<br>(INDIA) PVT. LTD. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00403/AM13/                                                                                                                                                                                                     | RLA File :03/94/040/00348/AM13/                       | Lic.No/Date:0310706140<br>23.08.2012       | Defer<br>Date:31.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 31.10.2012. |                                                       |                                            |                                 |

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| 86 | <b>Case No.:4/23/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                                                            | Party Name:MICRO INKS LTD.      | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Approved</b> |
|    | HQ File :01/83/050/00404/AM13/                                                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/00385/AM13/ | Lic.No/Date:0310706296<br>24.08.2012       | Defer Date:                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that RLA, Mumbai vide letter No.03/95/40/385/AM13/ZALC dated 24/8/2012 has intimated that the license has been issued on repeat basis under Para 4.7.1, and, hence, no hard copy of application forwarded to HQ. Committee, therefore, decided to withdraw the case from Agenda. |                                 |                                            |                                 |

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| 87 | <b>Case No.:75/23/83-ALC1/2012</b>                                                                                             | Party Name:MATANGI INDUSTRIES   | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00475/AM13/                                                                                                 | RLA File :08/24/040/00179/AM13/ | Lic.No/Date:0810114562<br>27.08.2012       | Defer<br>Date:31.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and |                                 |                                            |                                 |

sent to Deptt. of C&PC(Chem.Div) on 21.9.2012. Accordingly the case may be re-listed on 31.10.2012.

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| 88 | <b>Case No.:1/27/83-ALC1/2012</b>                                                                                                                                                                                                          | Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00546/AM13/                                                                                                                                                                                                             | RLA File :08/24/040/00221/AM13/                              | Lic.No/Date:0810115294<br>20.09.2012       | Defer<br>Date:31.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.10.2012 |                                                              |                                            |                                 |

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| 89 | <b>Case No.:2/27/83-ALC1/2012</b>                                                                                                                                                                                                          | Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO. | Meet No/Date:27/83-ALC1/2012<br>03.10.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00547/AM13/                                                                                                                                                                                                             | RLA File :08/24/040/00224/AM13/                              | Lic.No/Date:0810115295<br>20.09.2012       | Defer<br>Date:31.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.10.2012 |                                                              |                                            |                                 |

Date:11.10.2012  
Place:New Delhi

G. SARAVANAN  
Foreign Trade Development Officer